

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

This is the 14<sup>th</sup> day of October, 2019

**MISC. DELAY CONDONATION APPLICATION NO. 330/01765/14  
In  
ORIGINAL APPLICATION NO. 330/00500 of 2014**

**HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J)**

Shiv Pujan .....Applicant.

**VERSUS**

Union of India and others .....Respondents

Advocates for the Applicant : Shri Hari Pratap Gupta (absent)

Advocate for the Respondents : Shri Raghvendra Pratap Singh

**ORDER**

List revised. None present for the applicant. Shri Raghvendra Pratap Singh, Advocate for the respondents is present.

2. Record reveals that applicant and his counsel were not present even on last occasion. It appears that applicant has lost interest in pursuing the case. Therefore, Misc. Delay Condonation Application No. 1765/2014 is dismissed in default. Consequently, O.A. also stands dismissed in default.

**(JUSTICE BHARAT BHUSHAN)  
MEMBER (J)**

Manish/-